

ITEM NO.50

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 89/2022

HARPREET MANSUKHANI/SAIGAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.32903/2022-EARLY HEARING APPLICATION and IA No.32891/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.32901/2022-APPLICATION FOR PERMISSION)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to appear and argue the matter in person is allowed.

Ms. Harpreet Mansukhani who is appearing in person prays for and is granted two weeks to file an affidavit detailing certain instances giving complete details about the crime(s) and about the steps taken during the course of investigation, if any.

List the matter on 01.11.2022 and let the affidavit be filed before that date.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER